

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 24 of 2020

IN THE MATTER OF:

M/s. Premraj Packagings

...Appellant

Versus

M/s. Unnao Distilleries & Breweries

...Respondent

Present:

For Appellant : Mr. Tushar Tyagi, Advocate

O R D E R

08.01.2020 The question arises for consideration in this appeal is as to whether the '*e-mail*' in question (at page 28) or '*other e-mails*' enclosed amount to a Demand Notice termed under Section 8(1) of the 'I&B Code' and 10 days' time is to be given to the 'Corporate Debtor' to pay the amount with clear understanding that on failure the 'Corporate Insolvency Resolution Process' may be initiated.

Learned counsel for the Appellant will address this Appellate Tribunal on the aforesaid issue on the next date.

Post the case 'for Admission (Fresh Cases)' on **10th January, 2020.**

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansilal Bhat]
Member (Judicial)

/ns/sk/